Survey of Incidence of Leprosy

1624. SHRI V. GOPALSAMY: SHRI G. LAKSHMANAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government have conducted any survey recently regarding the incidence of leprosy in the country; and
- (b) if so, what are the details of the programmes formulated by Government for the eradication of the disease and what relief has been extended to leprosy patients during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Government have not conducted any such survey on All India basis, but as a part of the National Leprosy Control Programme surveys are conducted by various centres located in the affected districts as a part of their normal activities.

(b) The Government of India launched the National Leprosy Control Programme in 1955 for the control of the disease. The methods adopted will ultimately lead to its eradication. Under the programme the following institutions have been established so far:

Leprosy Control Units	375
Upgraded Leprosy Units	147
Survey Education and Treatment Centres	5970
Urban Leprosy Centres	411
Temporary Hospitalisation Wards	165
Re-constructive Surgery Units	64
Training Centres	41

Government of India have also established 3 Central/Regional Institutes for Research and Training.

Early detection and regular treatment of patients through outdoor and

indoor services is the main principle of leprosy control at present. Voluntary Organisations are also involved in the programme through grants-in-aid schemes to encourage participation. Child contacts of infectious leprosy patients are also given prophylactic treatment.

During the last 3 years a population of 137.9 million has been covered, 1.16 million additional cases have been detected and 0.96 million cases have been brought under treatment. 0.26 million cases have also been discharged as disease arrested/cured during the last 2 years.

Amendment to the Delhi Rent Control Act

1625. SHRI DAYANAND SAHAYA: SHRI DHRAMCHAND JAIN:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:

- (a) whether Government propose t_0 amend the Delhi Rent Control Act to vest the Rent Controller with the power to order recovery of premises for bonafide requirements of landlords; if so, what are the details in this regard; and
- (b) if the answer to part (a) above be in the negative, what are the reasons for which Government do not propose to make such a provision in the Act?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir.

(b) Provision already exists in the Delhi Rent Control Act empowering the Controller to make orders for the recovery of possession of the premises let for residential purposes when it is required bonafide by the landlord for occupation as a residence for himself of for any member of his family dependent on him; or for any person for whose benefit the premises are held if that landlord or such person has no other reasonably suitable residential accommodation. There is, however,